

**DIVISION BENCH**

**ITEM NO.112**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.13/2024 IN CP (IB) No.113/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>BANK OF BARODA V/S GURMIT SINGH MANN (PERSONAL GUARANTOR OF M/S SIMBHAOLI SUGARS LIMITED)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ashish Verma, Adv.

*: For the Bank of Baroda*

Ms. Prachi Johri with Sh. Abhijit Chatterji, Adv. *: For Personal Guarantor*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Personal Guarantor states that the Personal Guarantor is already in dialogue with the several Financial Creditors relating to the debts arising out of the same very Corporate Debtor namely M/s Simbhaoli Sugars Limited. Therefore the Ld. Counsel representing the Financial Creditor seeks time to take instructions from the Financial Creditor i.e. Bank of Baroda.
- 2.** At the joint request of the Ld. Counsels representing the parties, the matter is adjourned for 9<sup>th</sup> July, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**10<sup>th</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*